

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**

Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO.: - 18293 – JK (LD) of 2024**

**DATED: - 19 - 11 - 2024**

Sanction is hereby accorded to the appointment of Ms. Kailash Devi, JKAS, Assistant Commissioner(R), Relief Organization, J&K, as Officer In-charge Litigation (OIC) in LPA titled UT of J&K and others Vs. Sher Singh and others pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal/any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 19.11.2024

No:-LAW-OIC/11/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Principal Secretary to Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
19.11.24

(Reyaz Ali Bhat)

Assistant Legal Remembrancer